

**IN THE INCOME TAX APPELLATE TRIBUNAL
“H” Bench, Mumbai**

**Before Shri G. Manjunatha, Accountant Member
and Shri Ravish Sood, Judicial Member**

**ITA No.2152/Mum/2018
(Assessment Year: 2012-13)**

Hindustan Aegis LPG Ltd.,
1202, 12th Floor, Tower B
Peninsula Business Park
G.K. Marg, Lower Parel (W),
Mumbai 400 013

Pr. Commissioner of Income Tax-1
Room No. 387, 3rd Floor,
Vs. Aayakar Bhavan, M.K.Road,
Mumbai- 400020

PAN – AAACH1470Q

(Appellant)

(Respondent)

Appellant by: Ms. Urvi Mehta, A.R
Respondent by: Shri Manoj Kumar Singh, D.R
Date of Hearing: 04.06.2019
Date of Pronouncement: 04.06.2019

ORDER

PER RAVISH SOOD, JM

The present appeal filed by the assessee is directed against the order passed by the Pr. Commissioner of Income Tax-1, Mumbai, under Sec. 263 of the Income Tax Act, 1961, dated 26.02.2018.

2. The ld. Authorized Representative (for short ‘A.R’) for the assessee at the very outset of the hearing of the appeal submitted that the assessee seeks to withdraw the present appeal. The ld. A.R has placed on record a letter dated 31.05.2019 filed by the assessee seeking withdrawal of the present appeal.

3. As is discernible from the aforementioned letter, it is claimed by the assessee that post the passing of the impugned order by the CIT

under Sec. 263 and the consequential order passed by the A.O under Sec. 143(3) r.w.s 263, the assessee had requested for a consequential relief in the subsequent year i.e AY. 2013-14, which was allowed by the A.O, vide his order dated 08.03.2019 passed under Sec. 154 for A.Y. 2013-14. Apart therefrom, it is submitted by the assessee that the appeal against the order of the A.O under Sec. 143(3) r.w.s 263 is pending before the CIT(A)-2, Mumbai. On the basis of the aforesaid facts the assessee had sought the permission of the bench to withdrawn of the present appeal.

4. The Id. Departmental Representative submitted that he had no objection in case the appeal of the assessee was allowed to be withdrawn. Accordingly, in the backdrop of the aforesaid facts the request of the assessee for withdrawal of the appeal is allowed.

5. The appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 04.06.2019

Sd/-

Sd/-

(G. Manjunatha)
ACCOUNTANT MEMBER

(Ravish Sood)
JUDICIAL MEMBER

मुंबई Mumbai; दिनांक 04.06.2019

Ps. Rohit

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई /
DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt. Registrar)

**आयकर अपीलीय अधिकरण, मुंबई / ITAT,
Mumbai**